

(2021) 11 SHI CK 0066
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 7261 Of 2021

Dr. Mrs. Prem Kaur

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 22-11-2021

Acts Referred:

Citation : (2021) 11 SHI CK 0066

Hon'ble Judges : Tarlok Singh Chauhan, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Lalit Kumar Sehgal, Ajay Vaidya

Judgement

Tarlok Singh Chauhan, J

1. Notice. Mr. Ajay Vaidya, learned Senior Additional Advocate General, appears and waives service of notice on behalf of respondents No. 1, 2 and 4.

2. Learned counsel for the petitioner states that the issue in question is squarely covered by the judgments rendered by learned Single Judge(s) of this Court in CWPOA No. 1184/2020, Dr. D.R. Barwal(now deceased) through his legal representatives Smt. Usha Barwal & ors. Versus State of H.P. & ors. Dated 4.5.2021 (Annexure P-5) and CWPOA No. 1215/2020, titled as Dr. Kamal Kishore & anr. Versus State of H.P. & ors., dated 14.7.2021 (Annexure P-6). His statement is taken on record. This is a matter which is required to be determined by the respondents.

3. Accordingly, the instant petition is disposed of with a direction to the respondents to consider and decide the case of the petitioner in light of the aforesaid judgments within six weeks and in case the petitioner herein is found to be similarly situated as the petitioners in the aforesaid cases, then same and similar benefits be also extended to her. Pending application(s), if any, also stands disposed of.

4. For compliance, list on 03.01.2022.